

resettlement assistance given to persons of Chhamb and Jaurian sectors :

	Jaurian Sector	Chhamb Sector
	Rs. in lakhs	
1971-72 .	-	-
1972-73 .	63	-
1973-74 . . .	107	5
(upto 30-11-73)		

The question of further release of funds is also under consideration.

Fuel Research Institute, Jealgora

5530. SHRI RAM PRAKASH : Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Unstarred Question No. 4938 on the 30th August, 1973 regarding Reserves of coking coal in new Dharmabad colliery and state :

(a) whether the Central Fuel Research Institute Jealgora has since drawn the samples of analysed the coal of xiii and xv seams; and

(b) if so, the respective ash, fixed carbon contents to coal and the extractable coal by standstowing method?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) : (a) No, Sir.

(b) Does not arise.

Delay in handing over possession of additional land to house owners in Lajpat Nagar, New Delhi

5531. SHRI K. LAKKAPPA : Will the Minister of SUPPLY AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 1644 on the 22nd November, 1973 regarding delay in handing over possession of additional land to house-owners in Lajpat Nagar, New Delhi and state :

(a) the reasons why the remaining three cases were kept pending for more than 18 months, despite the fact that full cost was received in six cases;

(b) whether final decision for allotting additional strips of land measuring 50 sq. yds. adjoining houses in these areas which has been kept pending since

May, 1972, has since been taken, if not, the reasons for so much delay; and

(c) the reasons why allotment has not been made so far in the remaining three cases, the responsibility thereof and when the allotments are likely to be made?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G. VENKAT-SWAMY) : (a) As the formalities for execution of documents were not completed in these three cases until May, 1972 when the decision regarding transfer of larger area (i.e. above 25% of the original area) as additional strips of land came to be reviewed, the lease deeds could not be issued in these three cases.

(b) A final decision has since been taken and necessary instructions issued to the Regional Settlement Commissioner (Central), New Delhi.

(c) Allotments were made in these cases in 1970-71 and payments were also received from the allottees but the transfer documents could not be issued on account of the reasons explained in reply to part (a) above.

All India working class consumers price index

5532. SHRI SHASHI BHUSHAN : Will the Minister of LABOUR be pleased to state :

(a) the period upto which Government have received the All India working class consumers' Price index till date and the figures of twelve monthly averages thereof for the last six months;

(b) the list of items, the prices of which are taken into consideration to calculate the price index; and

(c) whether some new items are also proposed to be added to this list, if so, the particulars of the items?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : (a) The All-India average Consumer Price Index Number for Industrial Workers on base 1960 = 100 have been compiled and published by the Labour Bureau Simla up to the index for the month of October, 1973.

A Statement—I showing the figures for the last 6 months i.e. from May to October, 1973 and 12 monthly averages ending each of these 6 months is attached.

(b) A Statement (No. II) showing the list of items which are taken into consideration by the Labour Bureau while computing the Consumer price Index Nos. is laid on the Table of the House. [Placed in Library. See No. LT 6082/73.]

(c) No new items are proposed to be included in the 1960 base series.

Statement

ALL-INDIA AVERAGE CONSUMER PRICE INDEX NUMBERS FOR INDUSTRIAL WORKERS (BASE : 1960=100)

Month	Monthly Index	Average for 12 months ending (Rounded to the nearest whole number)
May, 1973 . . .	228	212
June, 1973 . . .	233	214
July, 1973 . . .	243	217
August, 1973 . . .	247	221
September, 1973 . . .	248	224
October, 1973 . . .	254	228

Production of Hindustan Lalpeth and other units

5533. SHRI D. N. SINGH : Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Unstarred Question No. 2427 on the 30th November, 1972 regarding production of Hindustan Lalpeth and other units and state :

(a) the highest and lowest production in 1973 so far;

(b) the reasons for fluctuation it is more than 10 per cent from highest output of 1971;

(c) the highest pit-head stocks of 1971 and 1973 in all the above cases and highest monthly despatches in these years; and

(d) the names of the Managing Agents, Managing Director and Managing Partners, as the case may be, of the units in questions?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) : (a) to (d). The information is being collected and will be laid on the Table of the House.

Tractor Factory in Tamil Nadu

5534. SHRI THA KIRUTTINAN : Will the Minister of HEAVY INDUSTRY be pleased to state :

(a) whether Tamil Nadu Government have sent a proposal to set up a Tractor Factory in Tamil Nadu;

(b) if so, the broad outlines thereof; and

(c) the action taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH) : (a) No, Sir.

(b) and (c) Do not arise.

Seniority Rules of Research Officers of Central Water and Research Commission

5535. SHRI C. H. MOHAMED KOYA : Will the Minister of DEFENCE be pleased to state :

(a) whether Government are aware of the judgment delivered by the Bombay High Court in October, 1973 regarding the seniority list of Research Officers of the Central Water and Research Commission;

(b) whether the principles of seniority decided upon the judgment are analogous to those of the Departmental of A.E.E. of MES;

(c) whether Government intend to review the case of Departmental A.E.E. of M.E.S. for grant of seniority in the light of the aforesaid judgment; and

(d) if not the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK) : (a) to (d). The judgement in question has not been received by the Ministry of Defence.